

**NOTIFICATIONS UNDER MYSORE VILLAGE PANCHAYATS AND LOCAL BOARDS ACT**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) :** I beg to lay on the Table—

(1) A copy each of the following Mysore Government Notifications under section 246 of the Mysore Village Panchayats and Local Boards Act, 1959, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :--

(i) The Mysore Panchayats and Taluk Boards Employees (Recruitment and Conditions of Service) Amendment) Rules, 1971, published in Notification No. G. S. R. 76 in Mysore Gazette dated the 24th March, 1971.

(ii) The Mysore Panchayats and Taluk Boards Employees (Recruitment and Conditions of Service) Amendment) Rules, 1971, published in Notification No. G. S. R. 141 in Mysore Gazette dated the 4th June, 1971.

(iii) Explanatory Notes about the above Notifications. [*Placed in Library. See No. LT—1461/72*]

(2) A statement explaining the reasons for not laying the Hindi versions of the Notifications mentioned at (1) above.

[*Placed in Library. See No. LT-1461/72*]

(3) A statement showing reasons for delay in laying the Notifications mentioned at (1) above. [*Placed in Library. See No. LT—1461/72*]

12.05 hrs.

**REVOCATION OF PROCLAMATION IN RELATION TO BIHAR**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

(SHRI K. C. PANT) : On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 19th March, 1972 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 9th March, 1972 in relation to the State of Bihar, published in Notification No. G. S. R. 197 (E) in Gazette of India dated the 19th March, 1972, under article 356 (3) of the Constitution. [*Placed in Library. See No. LT--1462/72.*]

12.06 hrs.

**MESSAGES FROM RAJYA SABHA**

**SECRETARY :** Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 15th March, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 15th March, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."